IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI
COMPANY PETITION NO. TCP 456/I&BP/NCLT/MB/MAH/2017

Under Insolvency & Bankruptcy Code 2016

In the matter of

M/s. Art Electrical Industries,
Registered Office at:
B-2, Sussex Industrial Estate,
D.K. Marg,
Byculla,
Mumbai – 400 027 : **Petitioner**

V/s

M/s. Mayank Electro Limited
Registered Office at:
35/A, Mahal Industrial Estate,
Mahakali Caves Road,
Andheri (East),
Mumbai – 400 093. : **Respondent**

CORAM :
1. **SHRI M.K. SHRAWAT**
   Member (Judicial)
2. **SHRI BHAKARA PANTULA MOHAN**
   Member (Judicial).

Per M.K. Shrawat, Member (Judicial)

ORDER dated 22.08.2017

1. From the side of the Petitioner it is informed that the matter is transferred from the Hon'ble High Court. Compliances were required to be made under the Insolvency & Bankruptcy Code. From the record it appears that the requisite form has not been furnished.

2. As also stated by the Respondent vide application wherein also referred the Notification of 17.05.2017 according to which, in case of non-compliance of the provisions of the Code, the transferred Petition gets abated. Under the circumstances, this Petition is dismissed, being abated.

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial).
Date : 22.08.2017

Sd/-
SHRI M.K. SHRAWAT
Member (Judicial)

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